

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-503**  
**IB-334/ND/2020**

**IN THE MATTER OF:**

Supernova Tech Craft Engineering Overseas Ltd.

....Applicant

**Vs.**

Valtrom Technologies Pvt. Ltd.

.....Respondent

**SECTION**

U/s 9 IBC

**Order delivered on 30.11.2022**

**CORAM:**

**JUSTICE TELAPROLU RAJANI,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

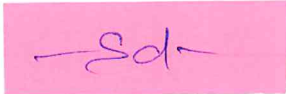
**PRESENT:**

For the Applicant : Ms. Amrita Mishra  
Mr. Sahil Sethi, Mr. Samriddh Bindal Ms. Ramya  
Aggarwal, Advs. for Homebuyers/Applicants

For the Respondent :

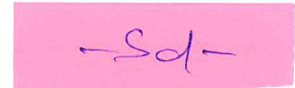
**ORDER**

We have heard Ld. Counsel for the Operational Creditor. None appeared on behalf of the Corporate Debtor. On the last date of hearing i.e. 09.11.2022 Corporate Debtor had been granted last opportunity to file the documents failing which the matter would be proceeded further. Neither has the Corporate Debtor appeared nor filed the documents. Therefore, the opportunity to file the documents is closed. List the matter for final hearing on **21.12.2022**.



**(RAHUL BHATNAGAR)  
MEMBER (T)**

Amit Tiwari



**(JUSTICE TELAPROLU RAJANI)  
MEMBER (J)**